

HIGH COURT OF KARNATAKA, BENGALURU

August 5, 2020

CLOSURE NOTIFICATION

Due to increase in COVID-19 positive cases, the entire complex of the Principal Bench of the High Court of Karnataka at Bengaluru is required to be sanitized.

Hence, it is hereby notified to the litigant public/learned Advocates/Parties-in-person/Officers and Staff of the High Court of Karnataka, Principal Bench, Bengaluru, that the Judicial/non-Judicial/Administrative functions of the High Court of Karnataka, Principal Bench, at Bengaluru, are suspended for one day viz., **on Friday, August 7, 2020**, for sanitization of the entire High Court Complex. The cases ordered to be listed on August 7, 2020 shall be listed on August 10 and 11, 2020. The appointments given for rectification of objections shall stand postponed to August 11 and 12, 2020 in the afternoon. Time slots will be accordingly communicated. The appointments given for physical filing shall stand postponed to August 13, 2020. Those who have been given time slots on August 7, 2020, can visit the Court on August 13, 2020 for physical filing as per the time slots already given on August 7, 2020.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(Rajendra Badamikar)
Registrar General